

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 41/MP/2023 along with IA No. 6/2023

Subject : Petition under Section 79 of the Electricity Act, 2003 to challenge the Respondents' wrongful action of insisting upon additional requirements, which are contrary to contractual terms and provisions of the Power Purchase Agreement, for processing invoices and the communications of the Respondents calling upon solar/ wind power generators to obtain separate connections from Distribution Companies and avail power as per prevailing tariff category during the periods when their plant does not generate electricity.

Petitioner : Solar Power Developers Association (SPDA)

Respondents : Solar Energy Corporation of India Limited and Ors.

Date of Hearing : **3.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Ankur Sood, Advocate, SPDA
Ms. Romila Mandal, Advocate, SPDA
Shri Dhaman Trivedi, Advocate, SPDA
Shri Prajwal Suman, Advocate, SPDA
Ms. Priya Dhankhar, Advocate, NTPC
Shri Siddharth Nigotia, Advocate, NTPC
Shri Aniket Kanhaa, Advocate, NTPC
Ms. Puja Priyadarshini, Advocate, UPPCL
Shri Rishabh Bhardwaj, Advocate, UPPCL
Shri Deeptanshu Chandak, Advocate, UPPCL
Shri Rajiv Srivastava, Advocate, UPSLDC

Record of Proceedings

During the hearing, the learned counsels for the parties made detailed oral submissions and concluded their respective arguments.

2. At the request of the learned counsels for parties, the Commission also permitted both sides to file their brief written submissions/notes of arguments, if any, within two weeks, with a copy to the other side.

3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

sd/-
(T.D. Pant)
Joint Chief (Law)

